

**IN THE INCOME TAX APPELLATE TRIBUNAL
“B” BENCH: BANGALORE**

**BEFORE SHRI CHANDRA POOJARI, ACCOUNTANT MEMBER
AND SMT. BEENA PILLAI, JUDICIAL MEMBER**

IT(TP)A No.387/Bang/2015
Assessment Year: 2010-11

Assistant Commissioner of Income Tax, Circle -5(1)(1), Bengaluru.	Vs.	M/s. NXP India Pvt. Ltd., Formerly M/s. NXP Semiconductors India Pvt. Ltd., Information Technology Park, Nagawara Village, Kasaba Hobli, Nagawara, Bengaluru – 560 045. PAN NO : AADCP 9454 H
APPELLANT		RESPONDENT

Revenue by	:	Shri. Muzaffar Hussain, CIT(DR)(ITAT), Bengaluru
Assessee by	:	Shri. Saraj Kumar Paridan, CA

Date of Hearing	:	15.04.2021
Date of Pronouncement	:	15.04.2021

O R D E R

Per Chandra Poojari, AM:

This appeal is filed by the Revenue for the assessment year 2010-11.

2. At the time of hearing, the Ld A.R submitted that the assessee has filed application under the Direct Tax Vivad Se Vishwas Act, 2020 and has filed Form 1 and 2. Learned Departmental Representative has no objection.

3. We have heard the rival contentions and perused the material on record. The assessee has opted for Vivad Se Vishwas Scheme, 2020. Since the assessee has already filed the necessary application before the tax authorities under the above said scheme, we are of the view that no purpose will be served in keeping this appeal pending. Accordingly, appeal of the Revenue is dismissed as withdrawn.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

Pronounced in the open court on the date mentioned on the caption page.

**Sd/-
(Beena Pillai)
Judicial Member**

**Sd/-
(Chandra Poojari)
Accountant Member**

Bangalore,
Dated : 15th April 2021
NS*

Copy to:

1. The Applicant
2. The Respondent
3. The CIT
4. The CIT(A)
5. The DR, ITAT, Bangalore.
6. Guard file

By order

**Asst. Registrar,
ITAT, Bangalore.**